

MR. SPEAKER: The hon. Member, may please sit down. He has given notice, I think, on every subject—call-attention, under rule 377 and all that—and if I accept everything, there will be no other Member doing any work, and time of the whole House will be taken away by Mr. Jyotirmoy Bosu. The next moment after he has given notice, he should not get up like this and start speaking. It is not proper. The State Assembly is there. If somebody has stolen or done something with some newspapers, they can raise it in the State Assembly, not here. I would request him not to raise it like this.

SHRI JYOTIRMOY BOSU: Sir, you have been unkind to me. I had given notice of an Adjournment Motion. You told me that that was not being allowed. Now I have given a notice under rule 377. Newspapers have been trampled upon and burnt publicly—Mr. Chavan was there as an eye witness—by a Minister of the West Bengal Government in Calcutta.

MR. SPEAKER: That is alright. You have had your say now. (*Interruptions*).

There are about 25 notices before me. I cannot answer all the Members. 25 hon. Members have given notices, and if all the 25 Members begin shouting like this, the House cannot proceed in a proper way.

Mr. Biju Patnaik.

11.38 hrs.

PETROLEUM PIPELINES (ACQUISITION OF RIGHT OF USER IN LAND) AMENDMENT BILL*

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): Sir, I beg to move for leave to introduce a Bill to amend the Petroleum Pipelines (Acquisition of Right of User in Land) Act, 1962.

SHRI ANNASAHEB GOTKHINDE (Sangli): Sir, under rule 72 of the Rules of Procedure and Conduct of Business in Lok Sabha, I oppose the motion for leave to introduce the Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Bill, 1977, on the following grounds:—

The Statement of Objects and Reasons accompanying the said Bill is incomplete, defective and misleading. It makes no reference to the promulgation by the President of the Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Ordinance, 1977.

Secondly, the said Statement does not specify whether the Bill to be introduced seeks to replace the said Ordinance.

The revision of the Statement of Objects and Reasons has, therefore, become absolutely necessary.

We have read today what Mr. Jayaprakash Narayan has said. He has said that those in office were on test daily and if they did not come up to the mark, they should be made to step down; I have pointed out the serious lapse on the part of a Minister and I hope that an impression will not be created in the country that a Janata Minister merely signs on the dotted line.

SHRI BIJU PATNAIK : In his rhetoric, the hon. Member has quoted what Shri Jayaprakash Narayan has said. We on this side shall obey Shri Jayaprakash Narayan implicitly. But I would request the hon. Member to do a little more home work before giving a notice of this sort to oppose.

If he takes the time to go through the Bill that I have presented to this House....

*Published in Gazette of India Extra ordinary, Part II, Sec. 2, dated 4-4-77.

SHRI ANNASAHEB GOTKHINDE:
The Bill has not yet been introduced.

SHRI BIJU PATNAIK:.... if he looks at clause 11 of the Bill that is before the House, he will notice to his surprise that the Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Ordinance is being repealed.

SHRI ANNASAHEB GATKHINDE:
Sir, on a point of order. I was referring to the Statement of Objects and Reasons. He is referring to something else.

MR. SPEAKER: He has already made his point. Let him now hear the Minister.

SHRI BIJU PATNAIK: I have presented before this House a Bill which seeks to repeal the Petroleum Pipelines (Acquisition of Rights of User in Land) Amendment Ordinance, 1977. It is a part of this Bill which is before the House. The fact is that this simple matter is not included in the Statement of Objects and Reasons. The Statement of Objects and Reasons merely explains as to why this new Act has been brought before the House, in replacement of the old Bill, with further additions required for the new discoveries and scientific development that have taken place in this country, as exhibited in the Kudremukh project. That is why this has been brought up. Therefore, I would request the Speaker to reject the objection.

MR. SPEAKER: The question is:

That leave be granted to introduce a Bill to amend the Petroleum Pipelines (Acquisition of Right of User in Land) Act, 1962."

The motion was adopted.

SHRI BIJU PATNAIK: I introduce the Bill.

11.42 hrs.

STATEMENT RE. PETROLEUM PIPELINES (ACQUISITION OF RIGHT OF USER IN LAND) AMENDMENT ORDINANCE

THE MINISTER OF STEEL AND MINES (SHRI BIJU PATNAIK): I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Petroleum Pipelines (Acquisition of Right of User in Land) Amendment Ordinance, 1977.

11.42½ hrs.

EAST PUNJAB URBAN RENT RESTRICTION (CHANDIGARH AMENDMENT) BILL*

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA): Sir, on behalf of Chaudhuri Charan Singh, I beg to move for leave to introduce a Bill further to amend the East Punjab Urban Rent Restriction Act, 1949, as in force in the Union Territory of Chandigarh.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the East Punjab Urban Rent Restriction Act, 1949, as in force in the Union territory of Chandigarh."

The motion was adopted.

SHRI RAVINDRA VARMA: I introduce the Bill.

†Introduced with the recommendation of the Vice President acting as President.

*Published in Gazette of India Extra ordinary, Part II, Sec. 2, dated 4-4-77.